

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. SURINDER S. RATHI

Criminal Appeal No(s). 471/2019

VIJAY SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 472/2019 (II)

(FOR CONDONATION OF DELAY IN REFILING ON IA 5331/2018)

Date : 14-11-2019 These appeals were called on for hearing today.

For Appellant(s)

Dr. Sukmant Bharadwaj, Adv.
Mr. Manoj Kumar, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Amol Chitravanshi, Adv.

Mr. Vishwajit Singh, Adv.
M/S. Vidhi International, AOR

Mr. S.A. Zaidi, Adv.
Ms. Mansi Chahal, Adv.

For Respondent(s)

Ms. Vanshaja Shukla, AOR
Mr. Prasanna Mohan, Adv.

Mr. M. Shoeb Alam, AOR
Mr. Mojahid Karim Khan, Adv.

Mr. Ankit Goel, AOR
Mr. Nishant Kiran, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Vibhu Shankar Mishra, Adv.
Mr. Arbind Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Appearance: Ld. Counsel is present on behalf of petitioner.

Ld. Counsel is present on behalf of respondent.

In both the matters numbered above, service is complete.

Four weeks' time is given to the Ld. Counsel for the parties to file the additional documents. After expiry of four weeks, the matters be processed for listing before the Hon'ble Court under the rules.

SURINDER S. RATHI
Registrar

MG